

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5053
ANSWERED ON:23.04.2015
GENDER DETERMINATION
Singh Shri Uday Pratap

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Hon'ble Supreme Court has ordered for expeditious disposal of cases pertaining to the offences of pre-natal gender determination in view of decreasing number of girl child in the country;
- (b) if so, the details thereof along with the number of such cases disposed of during the last three years in various courts, State/UT-wise;
- (c) whether the Hon'ble Supreme Court has also ordered for special training for the judicial officers; and
- (d) if so, the details thereof along with the number of officers imparted such training during the last three years, State/UT-wise?

Answer

MINISTER OF LAW & JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a): In Writ Petition (Civil) No. 349 of 2006, Voluntary Health Association of Punjab Vs. Union of India & Others, the Hon'ble Supreme Court on 4th March, 2013, gave following directions for effective implementation of provisions of PC & PNDDT Act.

11. The various courts in this country should take steps to dispose of all pending cases under the Act, within a period of six months. Communicate this order to the Registrars of various High Court, who will take appropriate follow up action with due intimation to the concerned Courts.

The Hon'ble Supreme Court, in Writ Petition (Civil) No. 349 of 2006, Voluntary Health Association of Punjab Vs. Union of India & Others, reiterated its directive in order passed on 16.09.2014.

ii. For an order directing all courts where proceedings under this Act are instituted to fast track the proceedings to be completed within 6 months from today.

(b): Details of State/ UT- wise cases under PC & PNDDT Act disposed in last two years are at Annexure-I. The data is based on the Quarterly Progress Reports (QPR) submitted by States/ UTs.

(c): In Writ Petition (Civil) No. 349 of 2006, Voluntary Health Association of Punjab Vs. Union of India & Others, the Hon'ble Supreme Court on 13.01.2015 and 20.01.2015, passed State-specific orders for Haryana & Uttar Pradesh Governments respectively wherein States have been directed to impart adequate training to the judiciary through State Judiciary training and Research Institutes.

(d): In view of the above mentioned order of Hon'ble Supreme Court, the Govt. of Uttar Pradesh organised a training workshop on 24th Feb. 2015 in which about 100 officers were trained including Prosecuting Officers, District Magistrates, Sub-District Magistrates.

A State level training workshop was also organised by Govt. of Haryana on 31.03.2015, which was attended 110 officials including District Attorneys, Director (Prosecution), State Appropriate Authorities, Deputy Superintendent of Police and other State level implementing Officers.

A Judicial Colloquium was organised by Govt. of Rajasthan on 10th January, 2015 at Jaipur. The participants were Hon'ble Judges from High Court, Session Courts, District Courts, Special Magistrates of PNDDT Courts etc.